

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH

COMPANY SCHEME APPLICATION NO 311 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013;

AND

In the matter of Scheme of Arrangement between Duro Shox Private Limited having CIN U28910MH1986PTC040606 ('the Demerged Company' or 'the Applicant Company') with Duro Technical Systems Private Limited having CIN U74999PN2017PTC169100 ('the Resulting Company') and their respective Shareholders.

Duro Shox Private Limited, a Company }  
incorporated under the provisions of Companies Act, 1956 }  
having its registered office at Gat No 1258/1250, }  
Sanaswadi Road, Taluka Shirur, Pune- 412208 }  
CIN U28910MH1986PTC040606 }

..... the Applicant Company

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company

**CORAM: B.S.V. PrakashKumar, Member (Judicial)**

**V. Nallasenapathy, Member (Technical)**

**DATE: 7<sup>th</sup> June, 2017**

**MINUTES OF THE ORDER**

1. The Counsel for the Applicant Company submits that the present Scheme is a Scheme of Arrangement between Duro Shox Private Limited ('the Demerged Company' or 'the Applicant Company') and Duro Technical Systems Private Limited ('the Resulting Company') their respective shareholders. The Scheme inter-alia provides

for demerger of Demerged Undertaking of the Applicant Company into the Resulting Company.

2. The meeting of the Equity Shareholders of the Applicant Company be convened and held at Gat No 1258/1259, Sanaswadi Road, Taluka Shirur, Pune-412208 on Friday, the 14<sup>th</sup> day of July, 2017 at 10.30 a.m. for the purpose of considering and, if thought fit, approving with or without modification(s), the Scheme of Arrangement between Duro Shox Private Limited and Duro Technical Systems Private Limited and their respective shareholders.
3. That at least one month before the said Meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting at the place, date and time as aforesaid, together with a copy of the Scheme, a copy of statement disclosing all material facts as required under Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 and the prescribed Form of Proxy, shall be sent by Courier / Registered Post / Speed Post / Hand Delivery or through Email (to those shareholders whose email addresses are duly registered with the Applicant Company for the purpose of receiving such notices by email), addressed to each of the Equity Shareholders of the Applicant Company, at their last known address or email addresses as per the records of the Applicant Company.
4. That at least one month before the meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting, indicating the place, date and time of meeting as aforesaid be published and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 and the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid and / or at the office of its Advocates, M/s Hemant Sethi &

Co., 1602, A Wing, Nav Parmanu, Behind Amar Cinema, Chembur, Mumbai – 400071.

5. That the Notice of the Meeting shall be advertised in two local newspapers viz. Indian Express in English and Lok Satta in Marathi, both circulated in Pune, not less than 30 days before the date fixed for the meeting.
6. That Mr. Anil Goel, Director of the Applicant Company, and failing him, Mr. Anshul Goel, Managing Director of the Applicant Company shall be the Chairman of the aforesaid meeting of the Equity Shareholders to be held at Gat No 1258/1259, Sanaswadi Road, Taluka Shirur, Pune-412208 on Friday, the 14<sup>th</sup> day of July, 2017 at 10.30 a.m. or any adjournment or adjournments thereof.
7. That Mr. Nilesh Shah, Practicing Company Secretary, is hereby appointed as Scrutinizer of the meeting of Equity Shareholders of the Applicant Company to be held at Gat No 1258/1259, Sanaswadi Road, Taluka Shirur, Pune-412208 on Friday, the 14<sup>th</sup> day of July, 2017 at 10.30 a.m. or any adjournment or adjournments thereof and his remuneration is fixed as Rs. 6,500/-.
8. That the Chairman appointed for the aforesaid Meeting to issue the advertisement and send out the notices of the Meeting referred to above. The said Chairman shall have all powers as per Articles of Association and also under the Companies Act, 2013 in relation to the conduct of the meeting, including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
9. That the quorum of the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
10. That the value and number of the shares of each Equity Shareholder shall be in accordance with the books/ register of the Applicant Company and where the entries in the books / register are disputed, the Chairman of the Meeting shall determine the

value for the purpose of the aforesaid meeting and his decision in that behalf would be final.

11. That the Chairman to file an affidavit not less than seven (7) days before the date fixed for the holding of the meeting and do report to this Tribunal that the direction regarding the issue of notices and the advertisement have been duly complied with.
12. That the Chairman of the meeting to report to this Tribunal, the results of the aforesaid meeting within thirty days of the conclusion of the meeting.
13. That Counsel for the Applicant Company submits that since the Scheme is an arrangement between the Applicant Company and Duro Technical Systems Private Limited and their respective shareholders, only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act 2013. This Bench hereby directs the Applicant Company to issue notice to its Secured Creditors as on 31<sup>st</sup> March, 2017, as required under Section 230(3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.
14. That Counsel for the Applicant Company submits that since the Scheme is an arrangement between the Applicant Company the Applicant Company and Duro Technical Systems Private Limited and their respective shareholders, only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act 2013. This Bench hereby directs the Applicant Company to issue notice to its Unsecured Creditors having an outstanding balance of Rs. 25,000/- or more as on 31<sup>st</sup> March, 2017, aggregating to 99.25% of the total value of unsecured creditors as required under Section 230(3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.

15. That the Applicant Company is directed to serve notices along with copy of Scheme upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Applicant Company's assessments are made, (ii) to the Central Government through the office of Regional Director, Western region, Mumbai, and (iii) Registrar of Companies, as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 with the direction that they may submit their representations, if any, within a period of thirty days from the date of the receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served to the Applicant Company, failing which, it shall be presumed that the authorities have no representations to make on the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
16. Applicant Company to file affidavit of service in the Registry proving dispatch of notices upon shareholders, Creditors, publication of notices in newspapers and notices to Regulatory authorities as stated in clause 15 above and publication of notice in newspapers.

Sd/-

**V. Nallasenapathy, Member (T)**

Sd/-

**B.S.V. Prakash Kumár, Member (J)**